

BAIL APPLICATION

**FIR No. : 210/2020
PS: Chandni Mahal
STATE v. Saifuddin
U/S: 313,323,341,354,34 IPC**

27.06.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
through VC.
Sh. Mohit Sharma, Ld. Counsel for applicant
through VC.

This is an application for anticipatory bail on behalf
of applicant/accused.

**Put up for reply, arguments and further orders
on 01.07.2020.**

**(Naveen Kumar Kashyap)
ASJ-04/Central/THC
27.06.2020**

BAIL APPLICATION

**FIR No. : 210/2020
PS: Chandni Mahal
STATE v. Hashim
U/S: 313,323,341,354,34 IPC**

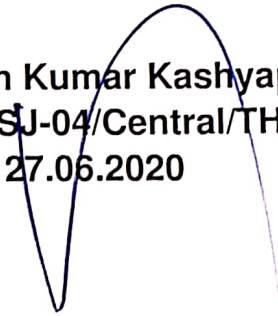
27.06.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
through VC.
Sh. Mohit Sharma, Ld. Counsel for applicant
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This is an application for anticipatory bail on behalf
of applicant/accused.

**Put up for reply, arguments and further orders
on 01.07.2020.**

**(Naveen Kumar Kashyap)
ASJ-04/Central/THC
27.06.2020**



BAIL APPLICATION

FIR No. :Not known
PS: Pahar Ganj
STATE v. Laxmi Chahar w/o Mr. Ravi Kumar Chahar
U/S: Not known

27.06.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
through VC.
Mr. Manoj Sharma, learned counsel for the
applicant.

Fresh application seeking anticipatory bail on behalf
of Laxmi Chahar has been filed through counsel. Same be
checked and registered.

Put up for reply by the IO, arguments and for
appropriate order for **30/06/2020**.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
27.06.2020

ANTICIPATORY BAIL APPLICATION

**FIR No. : NOT KNOWN
PS: Chandni Mahal
STATE v. Iesa Malik**

27.06.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
through VC.
Sh. I. Alam, Ld. Counsel for applicant through VC.

Reply filed by IO regarding such anticipatory bail.

Having regard to the nature of allegations made in the complaint, let notice be issued to Ms. Sheeba/complainant before proceedings further.

In the present application, notice be issued to complainant through IO. The complainant is at liberty to address arguments through electronic mode or VC.

IO is directed to provide all the necessary assistance and guidance to complainant to address arguments through electronic mode.

Further, IO is also to join through electronic mode only on next date of hearing.

Put up on 30.06.2020.

**(Naveen Kumar Kashyap)
ASJ-04/Central/THC
27.06.2020**

BAIL APPLICATION

FIR No. :244/2020

PS: Kotwali

STATE v. Umesh @ Umesh Chand s/o Mr. Hansraj

U/S: 392/411/34 IPC

27.06.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
through VC.
Mr. Hansraj, learned counsel for the accused in
person.

Police chargesheet is not yet filed.

Put up for reply from the IO, arguments and
appropriate order for **01/07/2020**. Also issue notice to IO for the
next date of hearing.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
27.06.2020

BAIL APPLICATION

**FIR No. :Not known
PS: Pahar Ganj
STATE v. Tarun s/o Mr. Ravinder Singh
U/S: Not known**

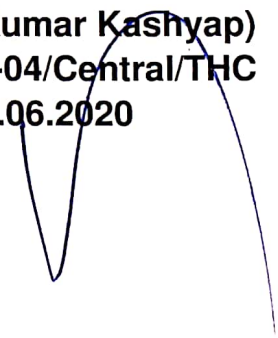
27.06.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
through VC.
Mr. Rajan Bhatia, learned counsel for the applicant.

Fresh application seeking anticipatory bail on behalf
of Tarun has been filed through counsel. Same be checked and
registered.

Put up for reply by the IO, arguments and for
appropriate order for **01/07/2020**.

**(Naveen Kumar Kashyap)
ASJ-04/Central/THC
27.06.2020**



BAIL APPLICATION

**FIR No. : 209/2020
PS: Chandni Mahal
STATE v. Arslaan & Ors.
U/S: 25,54,59 Arms Act**

27.06.2020.

**Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
through VC.
Sh. Aneesh Rana, Ld. Counsel for applicant
through VC.**

It is stated that bail to such accused has been granted yesterday and this application is moved inadvertently. He requests that present application be dismissed as withdrawn.

Heard.

In view of submissions made by counsel for accused, present bail application is dismissed as withdrawn.

**(Naveen Kumar Kashyap)
ASJ-04/Central/THC
27.06.2020**

Misc. APPLICATION

FIR No. : 130/2014

PS: Kamla Market

STATE v. Raj Bahadur etc.

U/S: 419,420,365,392,395,412,120B,34 IPC

27.06.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
through VC.
Sh. Abhishek Rana, Ld. Counsel for applicant
through Electronic Mode.

This is an application for release of mobile phone
on superdari.

Some time is sought by IO to file reply.

**Put up for reply, further argument and
appropriate orders with file on 02.07.2020.**

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
27.06.2020

BAIL APPLICATION

FIR No. :130/14

PS: Kamla Market

STATE v. Basu Dev s/o Mr. Gaya Prasad

U/S: 419/420/365/392/395/412/120-B/34 IPC

27.06.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State through VC.

Mr. Monish Ahmed, learned counsel for the accused through V.C.

Reply filed by the IO. But in such reply IO has sought sometime to verify and file status report regarding the ailment of the wife of the accused.

As such, put up for further reply, arguments and appropriate order for **01/07/2020**.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC

At this stage, it is stated by the learned counsel for the accused that, infact, he has already been granted interim bail vide order dated 29/05/2020 passed by Mr. Deepak Dabas, learned ASJ Delhi and same is upto 29/06/2020 and it is stated that, although, in the title of the present application, it is mentioned that this application is for regular bail or in alternate for interim bail. But now it is prayed infact for extension of interim bail already granted to the accused. The same is noted.

Put up for reply by the IO including regarding medical condition of the wife of the accused as already noted above. Put up on the date already fixed.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
27.06/2020

BAIL APPLICATION

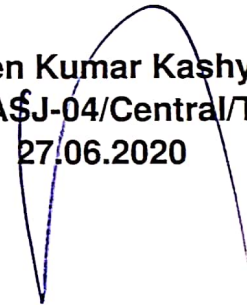
**FIR No. :339/2016
PS: Darya Ganj
STATE v. Kishan Kumar
U/S: 392/395/397/411/34 IPC & 25/27 Arms Act**

27.06.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
through VC.
Mr. Himanshu Saxena, learned counsel for accused
through VC.

Put up for reply, arguments and appropriate order
for **02/07/2020.**

**(Naveen Kumar Kashyap)
ASJ-04/Central/THC
27.06.2020**



:1:

BAIL APPLICATION

**FIR No. : 106/2012
PS: Kamla Market
STATE v. Manoj Kumar
U/S: 302,307,186,353,333,109, 34 IPC**

27.06.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
through VC.
Sh. B.S. Chowdhary, Ld. Counsel for applicant
through VC.

1. *Observations given by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020, 18.05.2020 and 20.06.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority.*

2. Report already filed by IO.

3. Submissions heard through electronic mode.

4. Further (in view of direction by Hon'ble HC), **Jail**

Superintendent concerned to file:

(i) Copy of **custody warrant** of present accused;

(ii) A **certificate regarding good conduct**, if any, of the accused during his custody period so far.

5. As such, issue notice to Jail Superintendent

FIR No. : 106/2012, PS: Kamla Market, STATE v. Manoj Kumar, U/S: 302,307,186,353,333,109, 34 IPC

:2 :

accordingly.

6. Counsel for accused is advised to collect the order online through electronic mode.

7. Put up for report, arguments and further appropriate orders on 30.06.2020 through VC.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
27.06.2020

BAIL APPLICATION

FIR No. :292/2014

PS: Rajinder Nagar

STATE v. Suraj Singh @ Sahil s/o Mr. Ramesh Singh

U/S: 302/394/397/411/120B IPC

27.06.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. Chirag Khurana, learned counsel for the accused through VC.

Learned counsel for the accused has stated that as far as the present application is concerned the same based only on the criteria fixed by the Hon'ble High court in its minutes of meeting dated 18/05/2020 and he does not want to press any fresh arguments on merit for which it was kept for today.

Heard.

As this case does not fall under the criteria as already ordered vide order dated 22/06/2020 and learned counsel is not pressing the present application on merit of the case. As such, the same is disposed of accordingly.

Copy of order can be obtained dasti or through electronic mode.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
27.06.2020

INTERIM BAIL APPLICATION

FIR No. :303/2014

PS: Subzi Mandi

STATE v. Varun Bhardwaj s/o Late Mr. Joginder Bhardwaj

U/S: 302/307/120-B/34 IPC

27.06.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
through VC.
Mr. Mukesh Kumar, learned counsel through V.C.

1. Fresh application seeking interim bail on behalf of applicant / accused Varun Bhardwaj filed through counsel. It be checked and registered.

2. It is stated by the learned Addl.PP for State that on information received there is other criminal involvement of the applicant / accused.

3. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020, 18.05.2020 and 20.06.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

4. Arguments heard.

5. It is stated that accused is in JC since for more than **two years.**

FIR No. :303/2014

PS: Subzi Mandi

STATE v. Varun Bhardwaj s/o Late Mr. Joginder Bhardwaj

U/S: 302/307/120-B/34 IPC

: 2 :

6. in view of the submissions by learned Addl.PP, read with direction by Hon'ble High Court of Delhi, case of the accused is not covered under directions as passed by Hon'ble High Court, as mentioned above, as there is other criminal involvement of the present accused.

7. As such, in the above position, facts and circumstances of present case and the directions by Hon'ble High Court, applicant/accused can not be given benefit of interim bail for a period of 45 days *under directions as passed by Hon'ble High Court, as mentioned above. Accordingly the present application is dismissed.*

8. The present application stands disposed off accordingly. Both sides are at liberty to collect the order dasti or through electronic mode.

9. It is needless to say that accused can file interim application on merit, if so advised or noted by the Hon'ble High Court in its order dated 18/05/2020.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Central District/27.06.2020

FIR No. :303/2014
PS: Subzi Mandi
STATE v. Varun Bhardwaj s/o Late Mr. Joginder Bhardwaj
U/S: 302/307/120-B/34 IPC

IN THE COURT OF SH. NAVEEN KUMAR KASHYAP
ADDITIONAL SESSIONS JUDGE-04: CENTRAL:
TIS HAZARI COURTS: DELHI

FIR No.: 19/2019
State Vs. Mohit s/o Mr. Sehdev
P.S.: Timar Pur
U/s: 323, 341, 308, 34 IPC

27.06.2020

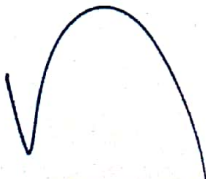
Present: Mr. Pawan Kumar, Learned Addl. PP for State through VC.
Mr. Alamine, learned Counsel for applicant/accused through VC.

Arguments in detail heard.

Vide this order, present first bail application u/s 438 Cr.PC dated 25.06.2020 filed by accused/applicant Mohit through his counsel is disposed of.

In nutshell, it is stated in the present anticipatory bail application that applicant is falsely implicated in the present case, that police officials of concerned police station are harassing him and visiting his house. That he has not committed any offence. That he shall join investigation and appear in court as and when required. That he has roots in the society. That present case is a counter blast to the case filed by the accused side against the complainant side of present case. Co-accused are already on regular bail. That he is a student and has a clear criminal record with no previous involvement in any other case. It is further prayed that he is suffering from corona virus and is home quarantined. That as such, it is prayed that he be released on bail in the present case.

FIR No.: 19/2019
State Vs. Mohit s/o Mr. Sehdev
P.S.: Timar Pur
U/s: 323, 341, 308, 34 IPC



On the other hand, it is argued on behalf of the state, as also mentioned in reply dated 26/06/2020, that there specific and serious allegations against the present accused; that it is highly improbable that he was not aware about the pendency of the present case against him so far, when other co-accused in the present case are his real brother and father only. It is further stated that he never cooperated with the investigation and as such he even declared PO on 20/05/2019 by the court. As such, present bail application is opposed.

I have heard both the sides and gone through the record including the trial court file.

As per record, such accused did not appear despite issuance of warrants by the court. In fact, he was declared PO thereafter. Further from the previous ordersheet it is also clear that conduct of the IO is not satisfactory in the present case and after filing of the charge-sheet he did not make sufficient efforts to apprehend the present accused. Now only when during trial, this court made certain observation and inquiry from the IO / SHO concerned, it appears that police has come into action. Further, as per the claim of the accused, he is home quarantined at present. Still for reasons best known to the IO / SHO concerned, present accused is not arrested. Further, needless to say other co-accused were granted regular bail. Further, conduct of the present accused is far from satisfactory and this court agrees with the contention of the prosecution that it is highly unlikely that present accused was not aware about



FIR No.: 19/2019
State Vs. Mohit s/o Mr. Sehdev
P.S.: Timar Pur
U/s: 323, 341, 308, 34 IPC

the present proceedings against him when his own family members are regularly appearing in the present case and were supplied copy of the chargesheet containing the name of the present applicant. Under these circumstances, when such accused has least respect even to the process issued by court for his attendance in court and that even NBWs issued against such accused, this court is not inclined to grant the relief sought in the present application.

With these observations, present application is disposed of.

A copy of this order be given dasti to both the sides or through electronic mode. **Further a copy of this order be sent to DCP concerned for his information through prosecution.**

(NAVEEN KUMAR KASHYAP)
ASJ-04(Central/Delhi/27/06/2020)

FIR No.: 19/2019
State Vs. Mohit s/o Mr. Sehdev
P.S.: Timar Pur
U/s: 323, 341, 308, 34 IPC

INTERIM BAIL APPLICATION

FIR No. : 117/2017
PS: Karol Bagh
STATE v. Sanjay S/o Kishan
U/S: 302,34 IPC

27.06.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State through VC.
Sh. Sachin Kumar Jain, Ld. Counsel for applicant through VC.

1. Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020, 18.05.2020 and 20.06.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority. Accordingly, present application is taken up.

2. Report not filed by IO.

3. Submissions heard through electronic mode.

4. In view of direction by Hon'ble High Court, IO/SHO

to file :

(i) Report about Previous **conviction**, if any, of present accused/Applicant

(ii) Further, (in view of direction by Hon'ble HC), a

: 2 :

report that present accused is **not involved**, in any other case;

iii) Date, since when accused is in JC in present case:

iv) What are **all** the Offences under IPC or other law, which are alleged against present accused in present case .

v) Details i.e. date of order, outcome(whether interim bail allowed or dismissed) and name of such learned court, of the last interim bail application,if any, moved by the present accused.

5. As such, issue notice of present application to the IO/ SHO .

6. Further (in view of direction by Hon'ble HC), **Jail Superintendent concerned** to file:

(i) Copy of **custody warrant** of present accused;

(ii) A **certificate regarding good conduct**, if any, of the accused during his custody period so far.

7. As such, issue notice to the IO/SHO as well as Jail Superintendent accordingly.

8. In this case, it is stated by learned Legal Aid counsel Sh. Sachin Kumar Jain that he is appointed as LAC regularly in the present trial for the present applicant/accused and in that capacity, he is moving present application.

As such, reply be also sought from the Jail Superintendent concerned as well as DLSA, Central district whether any application as per directions of Hon'ble High Court of Delhi dated 18.05.2020 is filed by the present applicant already through proper channel or through Jail Superintendent concerned so far during lock-down. If so,

: 3 :

the order/outcome regarding the same be placed on record.

9. Counsel for accused is advised to collect the order online through electronic mode.

10. Put up for report, arguments and further appropriate orders on 02.07.2020 through VC.

11. As such, copy of this order be sent to Jail Superintendent concerned as well as Secretary, DLSA Central for their ready reference.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
27.06.2020

: 1 :

INTERIM BAIL APPLICATION

FIR No. : 416/2017

PS: Burari

STATE v. Raja@Rajvir @ Sunder Singh S/o Sh. Munni Lal

U/S: 302 IPC

27.06.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State through VC.
Sh. Sachin Kumar Jain, Ld. Counsel for applicant through VC.

1. Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020, 18.05.2020 and 20.06.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority. Accordingly, present application is taken up.

2. Report not filed by IO.

3. Submissions heard through electronic mode.

4. In view of direction by Hon'ble High Court, IO/SHO to file :

(i) Report about Previous **conviction**, if any, of present accused/Applicant

(ii) Further, (in view of direction by Hon'ble HC), a

FIR No. : 416/2017, PS: Burari, STATE v. Raja@Rajvir @ Sunder Singh S/o Sh. Munni Lal, U/S: 302 IPC

: 2 :

report that present accused is **not involved**, in any other case;

iii) Date, since when accused is in JC in present case:

iv) What are **all** the Offences under IPC or other law, which are alleged against present accused in present case .

v) Details i.e. date of order, outcome(whether interim bail allowed or dismissed) and name of such learned court, of the last interim bail application,if any, moved by the present accused.

5. As such, issue notice of present application to the IO/ SHO .

6. Further (in view of direction by Hon'ble HC), **Jail Superintendent concerned** to file:

(i) Copy of **custody warrant** of present accused;

(ii) A **certificate regarding good conduct**, if any, of the accused during his custody period so far.

7. As such, issue notice to the IO/SHO as well as Jail Superintendent accordingly.

8. **In this case, it is stated by learned Legal Aid counsel Sh. Sachin Kumar Jain that he is appointed as LAC regularly in the present trial for the present applicant/accused and in that capacity, he is moving present application.**

As such, reply be also sought from the Jail Superintendent concerned as well as DLSA, Central district whether any application as per directions of Hon'ble High Court of Delhi dated 18.05.2020 is filed by the present applicant already through proper channel or through Jail Superintendent concerned so far during lock-down. If so,

: 3 :

the order/outcome regarding the same be placed on record.

9. Counsel for accused is advised to collect the order online through electronic mode.

10. Put up for report, arguments and further appropriate orders on 02.07.2020 through VC.

11. As such, copy of this order be sent to Jail Superintendent concerned as well as Secretary, DLSA Central for their ready reference.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
27.06.2020

: 1 :

INTERIM BAIL APPLICATION

FIR No. : 445/2014

PS: Burari

STATE v. Sohanvir S/o Sh. Ram Dass

U/S: 302,34 IPC

27.06.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State through VC.
Sh. Sachin Kumar Jain, Ld. Counsel for applicant through VC.

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020, 18.05.2020 and 20.06.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority. Accordingly, present application is taken up.*

2. Report not filed by IO.

3. Submissions heard through electronic mode.

4. In view of direction by Hon'ble High Court, IO/SHO

to file :

(i) Report about Previous **conviction**, if any, of present accused/Applicant

(ii) Further, (in view of direction by Hon'ble HC), a

FIR No. : 445/2014, PS: Burari, STATE v. Sohanvir S/o Sh. Ram Dass, U/S: 302,34 IPC

report that present accused is **not involved**, in any other case;

iii) Date, since when accused is in JC in present case:

iv) What are **all** the Offences under IPC or other law, which are alleged against present accused in present case .

v) Details i.e. date of order, outcome(whether interim bail allowed or dismissed) and name of such learned court, of the last interim bail application,if any, moved by the present accused.

5. As such, issue notice of present application to the IO/ SHO .

6. Further (in view of direction by Hon'ble HC), **Jail Superintendent concerned** to file:

(i) Copy of **custody warrant** of present accused;

(ii) A **certificate regarding good conduct**, if any, of the accused during his custody period so far.

7. As such, issue notice to the IO/SHO as well as Jail Superintendent accordingly.

8. **In this case, it is stated by learned Legal Aid counsel Sh. Sachin Kumar Jain that he is appointed as LAC regularly in the present trial for the present applicant/accused and in that capacity, he is moving present application.**

As such, reply be also sought from the Jail Superintendent concerned as well as DLSA, Central district whether any application as per directions of Hon'ble High Court of Delhi dated 18.05.2020 is filed by the present applicant already through proper channel or through Jail Superintendent concerned so far during lock-down. If so,

:3:

the order/outcome regarding the same be placed on record.

9. Counsel for accused is advised to collect the order online through electronic mode.

10. Put up for report, arguments and further appropriate orders on 02.07.2020 through VC.

11. As such, copy of this order be sent to Jail Superintendent concerned as well as Secretary, DLSA Central for their ready reference.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
27.06.2020